CP NO. 26(ND)/2016 RT No.14/2016

Rajesh Gupta

... Petitioner

Versus.

M/s Garg International Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Rajansh Thukral, Advocate for petitioner.

None for respondents.

There is a written request from the counsel for respondents for adjournment. Reply has not been filed though it was to be filed three days before the date fixed. Learned counsel was also to have instructions whether to make appearance for respondent No.3. Compliance has not been made. Therefore notice be issued to respondent No.3 for hearing on 27.09.2016 along with a copy of the petition. Learned counsel for petitioner would send the notice along with copy of petition by Speed Post today itself and file affidavit stating compliance, on the next date.

The respondent to file reply at least two days before the date fixed, and in default the necessary consequences may follow.

(Justice R.P. Nagrath) Member (Judicial)

Deepa Keisl (Deepa Krishan) Member(Technical)

September 09, 2016

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